

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 504/(MAH)/2017

CORAM:

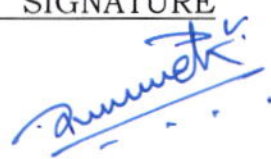

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES: MIT Developments & Holdings Pvt. Ltd.
V/s
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Devendra Deshpande	Practicing Company Secretary	
2	Adwait Kulkarni	Practicing Company Secretary	

ORDER

C.P. NO.504/252(3)/NCLT/MB/MAH/2017

1. Ld. Representative of the Petitioner is present.
2. This is a Petition filed under Section 252(3) of the Companies Act, 2013. Report of RoC is placed on record.
3. Declarations through Affidavit are required to be filed on the next date of hearing.
4. Adjourned to **13th December, 2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 29.11.2017

vkp

Sd/-

M.K. Shrawat
Member (Judicial)